

THE TRIPURA EASE OF DOING BUSINESS BILL, 2026

A

BILL

to amend certain enactments to further enhance trust-based governance for ease of living and doing business.

BE it enacted by the Tripura Legislative Assembly in the Seventy-seventh Year of the Republic of India as follows: —

1. Short title and commencement. — (1) This may be called the "Tripura Ease of Doing Business Act, 2026";

(2) It shall come into force at once.

2. Amendment of certain enactments.— The enactments mentioned in column (4) of the Schedule are hereby amended to the extent and in the manner mentioned in column (5) thereof.

3. Saving. — (1) The amendment of any enactment by this Act shall not affect any other enactment in which the amended or repealed enactment has been applied, incorporated or referred to;

and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred or any remedy or proceeding in respect thereof, or any release or discharge of, or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing;

nor shall this Act affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed, or recognised or derived by, in or from any enactment hereby amended or repealed;

nor shall the amendment or repeal by this Act of any enactment revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force.

(2) The Tripura Ease of Doing Business Ordinance, 2026, which was promulgated on 13th of February, 2026, is hereby repealed.

(3) Notwithstanding such repeal, any Notification or Order issued, or any action taken under the Ordinance so repealed, shall be deemed to have been issued or taken under the corresponding provision of this Act.

THE SCHEDULE

(See section 2)

<i>Sl. No.</i>	<i>Year</i>	<i>No.</i>	<i>Short title</i>	<i>Amendments</i>
(1)	(2)	(3)	(4)	(5)
1	1960	43	The Tripura Land Revenue and Land Reforms Act, 1960	(A) For section 20, the following section shall be substituted, namely: — “20. Diversion of Land. — (1) Where any person holding land for any lawful purpose intends to divert such land or any part thereof to any other lawful purpose, such person shall submit a self-declaration in the prescribed form and mode to the competent authority, upon receipt of which the classification or class of land shall stand altered accordingly, subject to the payment of such fees and diversion charges as may be notified by the State Government. Provided that no prior permission or approval of any authority shall be required for affecting such change in the classification of land under this sub-section. Nothing in this section shall override provisions relating to environmental protection, town and country planning, protection of rights of tribals or national security. (2) A self-declaration under sub-section (1) shall be made only by the owner of the land, or by a person duly authorised by

him in writing, in the manner prescribed, either before diversion or within thirty days of diversion.

(3) Notwithstanding anything contained in sub-section (1), the competent authority may, for reasons to be recorded in writing, revoke or revert the altered classification of land, where the land is found to be used for. —

- (a) any hazardous or noxious industrial activity adversely affecting public health,
- (b) activities causing significant environmental degradation,
- (c) any unlawful or criminal purpose, or
- (d) diversion without the due consent of the owner.

Provided that no such reversion shall be made without giving the person interested, an opportunity of being heard.

(4) In areas where a master plan or any zoning regulation is active, the owners are free to change the land use, so as to concur with the proposed land use laid down in the said master plan or zoning regulation, subject to payment of such fees and charges as may be specified."

2 1970 8 The Tripura Shops and Establishments Act, 1970

(A) For section 6, the following section shall be substituted, namely: —

"6. Hours of work in shops. — (1) All shops shall remain open 24x7 for operation of business in the State of Tripura, employing adequate employees to ensure shifting duties;

(2) Maximum permissible daily and weekly working hours of employees shall be such as may be specified by the State Government by issuing notification."

(B) For section 7, the following section shall be substituted, namely: —

"7. Hours of work in establishments. — (1) All establishments shall remain open 24x7 for operation of business in the State of Tripura, employing adequate employees to ensure shifting duties;

(2) Maximum permissible daily and weekly working hours of employees shall be such as may be specified by the State Government by issuing notification."

(C) Deletion of section 17: section 17 of the Principal Act, is "deleted".

(D) Deletion of section 20: section 20 of the Principal Act, is "deleted".

(E) For section 21, the following section shall be substituted, namely: —

"21. Penalties. — (1) Whoever contravenes any of the provisions of section 17, shall on conviction, be punished with fine, minimum of which shall be rupees one thousand but which may extend to rupees five thousand for the first offence and to ten thousand rupees for any subsequent offence.

(2) Whoever contravenes any of the provisions of section 8 to section 13, section 15 or section 18, shall on conviction, be punishable with fine, the minimum of which shall not be less than rupees two thousand, but which may extend to seven thousand rupees and in case of any subsequent contravention after first conviction, with fine, the minimum of which shall not be less than rupees three thousand, but which may extend to ten thousand rupees.

(3) Whoever makes or causes or allows to be made in any register, record, document or notice, required to be maintained or displayed under this Act or the rules made thereunder, any entry which is to his knowledge false in any material particular or wilfully omits or causes or allows to be omitted from any such register, record, document or notice, an entry required to be made therein, shall on conviction be punishable with fine, minimum of which shall be rupees one thousand, but which may extend to ten thousand rupees."

3 1994 7 The Tripura Municipal Act,
1994

(A) For sub-section (1) of section 187, the following sub-section shall be substituted, namely: —

" (1) The prohibition on selling or exposing for sale of any commodity, article, animal or bird for business or trade outside the confines of any municipal market or licensed private market without the permission of the Municipality shall not apply to persons holding any valid mandatory statutory license issued by the competent authority, subject to payment of registration fees as may be prescribed by issuing notification.

Provided that nothing in this amendment shall exempt any person from compliance with any other applicable provisions of this Act or any rules or regulations made thereunder relating to health, sanitation, safety, nuisance prevention or any other matter of public interest.

Provided further that hawkers holding valid Certificate of Vending issued by Town Vending Committees under the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014, shall be deemed to have satisfied all requirements under this section and

shall be deemed to have the permission of the Municipality for vending activities carried out strictly within designated vending zones."

(B) In sub-section (1) of section 188, for the existing proviso, the following provisos shall be substituted, namely: —

"Provided that the requirement for obtaining such license shall not be applicable to persons involved in the trade of butchery, fishmongery, poultry or import of meat intended for human consumption if such person holds a valid mandatory statutory license issued by the competent authority, subject to payment of registration fees as may be prescribed by issuing notification.

Provided further that nothing in this amendment shall exempt any person from compliance with any other applicable provisions of this Act or any rules or regulations made thereunder relating to health, sanitation, safety, nuisance prevention or any other matter of public interest."

(C) After section 125, the following section shall be inserted, namely: —

"125A. Single Point of Contact.— (1) The Government of Tripura may, by notification in the Official Gazette, notify an agency to act as the single point of contact responsible for coordinating with all relevant departments to secure necessary approvals for buildings and construction.

(2) The notified Agency may on-board professional consultancy firms to carry out the functions of coordination to ensure that all necessary approvals are provided in a time bound manner."

(A) For section 3, the following section shall be substituted, namely: —

“3. Establishment of State Council. — The State Government shall, by issuing a notification in the Official Gazette, constitute a State Council for the purpose of this Act with effect from such date and having such members as may be appointed therein.”

(B) For section 4, the following section shall be substituted, namely: —

“4. In the event of any vacancy in the State Council, due to absence of any member, the Secretary Health and Family Welfare Department of the Government of Tripura, with the prior approval of the State Government, may nominate any other officer to fill the vacancy.”

(C) After section 5, the following section shall be inserted, namely: —

“5A Single Point of Contact.— (1) The Government of Tripura may by notification in the Official Gazette, notify an agency to act as the single point of contact responsible for coordinating with all departments to secure necessary healthcare specific approvals.

(2) The notified Agency may on-board professional consultancy firms to carry out the functions of coordination to ensure that all necessary approvals are provided in a time bound manner.”

(D) For Chapter III, the following Chapter shall be substituted, namely: —

"CHAPTER III

District Registering Authority

6. Constitution. — The State Government shall, by notification, in the Official Gazette, constitute an authority to be called as the District Registering Authority, for each district, for the purpose of registration of clinical establishments, comprising of such officials as may be specified therein.

7. Functions.— The District Registering Authority shall perform the following functions, namely:-

- (a) Compiling and updating the District Registers of clinical establishments;
- (b) Sending monthly returns for updating the State Register;
- (c) Issuance and renewal of Registration Certificate for all clinical establishments in the district;
- (d) Publication on annual basis a report of the district, on implementation of standards within their respective District;
- (e) Monthly compilation and maintenance of the information and statistics collected from the clinical establishments under this Act;
- (f) Inspection upon receipt of complaint against any clinical establishment in the district.
- (g) Such other functions as may be necessary for the purposes of this Act.

8. Supervising Committee. — In the event of any specific complaint against any clinical establishment, the Government of Tripura, may by notification in the Official Gazette, constitute a Supervising Committee consisting of such members as may be specified therein, to inquire into the matter, in such manner and under such conditions, as may be specified therein."

(E) For section 12, the following section shall be substituted, namely:—

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- "12. Application for Registration: (1) The Government of Tripura shall set up a dedicated online portal which shall serve as single window for registration, renewal and complaint redressal. Every person intending to establish a new clinical establishment shall make an application along with the prescribed documents and fees in such form as may be prescribed.
- (2) If the District Registering Authority is satisfied that all the prescribed documents and fees are submitted, he shall complete the entire process of registration within such time as may be prescribed and issue a Certificate of Registration which shall also be made available on the online portal.
- (3) If the District Registering Authority finds that the prescribed documents and fees for registration have not been submitted, he shall issue such communication to the applicant, as may be necessary, following which the applicant shall submit the same within the prescribed time-period;
- (4) If the applicant fails to submit the same within the prescribed time, his application shall be liable for rejection;
- (5) If on submission of the prescribed documents and fees for registration, the District Registering Authority fails to complete the registration within the prescribed time period, then the application shall be deemed to be approved.
- (6) Registration of clinical establishments shall remain valid for such time as may be prescribed;
- (7) Notwithstanding anything contained in this chapter, a clinical establishment already holding a valid registration issued under the Tripura Clinical Establishment Act, 2018, shall make application for fresh registration under this Act, at least sixty
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days before the due date of renewal of its existing registration.”

(F) For section 16, the following section shall be substituted, namely:—

“16. Renewal of Registration: (1) Application of renewal of registration may be uploaded to the online portal in the prescribed format along with the prescribed documents and fees at least sixty days before the expiry of registration of the clinical establishment.

Provided however that the District Registering Authority may for such reasons as may be recorded in writing, condone any delay in submission of such application for renewal, for such reasons as may appear reasonable to him.

Provided further that no delay beyond the validity of registration shall be condoned.

(2) On receipt of application for renewal of registration, the District Registering Authority shall follow the same procedure as contained from sub-section (2) to sub-section (7) of section 12 and either issue the renewal certificate or reject the same.”

(G) For section 17, the following section shall be substituted, namely: —

“17. Termination of Registration: — (1) If, at any time after a clinical establishment has been registered, the District Registering Authority is satisfied that: —

(A) the conditions of the registration are not being complied with, or

(B) the person entrusted with the management of the clinical establishment has been convicted of an offence punishable under this Act,

it may issue a notice to the clinical establishment to show cause within fourteen days’ time, as to why its registration under this Act shall not be

terminated for the reasons to be mentioned in the notice.

(2) If after giving a reasonable opportunity to the clinical establishment, the authority is satisfied that there has been a breach of any of the provisions of this Act or the rules made thereunder, it may, by an order, without prejudice to any other action that it may take against such clinical establishment, terminate its registration and the termination order shall be made available on the online portal.”

(H) For section 18, the following section shall be substituted, namely: —

“18. Inspection of Registered Clinical Establishments:— (1) On receipt of complaint against any clinical establishment, if it appears to the District Registering Authority that the same is required to be inquired into, he may carry out inspection of the clinical establishment either by himself or by deputing any such officer as may be deemed appropriate by him, in regard to the contents of the complaint and initiate necessary action by recording his findings in writing.

(2) If any person refuses to allow the District Registering Authority or the officer empowered by him to enter or inspect any such premises or records or obstructs the District Registering Authority or the officers empowered by him, he shall be guilty of an offence under this Act.”

(I) For Chapter V, the following Chapter shall be substituted, namely: —

"CHAPTER V

Register of Clinical Establishments

20. Maintenance of records by Clinical Establishments: — Every clinical establishment shall maintain such records, including such information and statistics, in such manner and format, as may be prescribed, which shall be submitted to the District Registering Authority, on demand."

(J) For section 23, the following section shall be substituted, namely: —

"23. Penalty for non-registration: — Whoever contravenes any provision of this Act shall, if no penalty is provided elsewhere, be punishable for the first offence with fine which may extend to fifty thousand rupees and for any second offence with fine which may extend to two lakh rupees and for each subsequent offence thereafter, with fine which may extend to five lakh rupees."

(K) Section 25 shall be omitted.

(L) For section 27, the following section shall be substituted, namely:—

"27. Protection of action taken in good faith:— No suit, prosecution or other legal proceedings shall lie against any authority or any member of the State Council or the District Registering Authority, for any action, which is done in good faith or intended to be done in pursuance of the provisions of this Act or any rules made thereunder."

“13. Single Window Approval Agency of Tripura, — (1) The Government of Tripura may by notification in the Official Gazette, constitute Single Window Approval Agency of Tripura for the purpose of acting as an exclusive Nodal Agency for all approvals regarding industrial and commercial establishments.

(2) The Single Window Approval Agency of Tripura shall consist of such members as may be specified by the State Government by issuing notification in the Official Gazette.

(3) The Single Window Approval Agency of Tripura shall have such powers and perform such functions as may be specified by making rules.

(4) The Chief Executive Officer (CEO) of the Single Window Approval Agency of Tripura shall exercise such supervisory and coordinating authority as may be required for the effective discharge of the functions of the Agency over the officers or representatives nominated by various Departments, Corporations and other organizations to the Agency.

Provided that such supervision and coordination shall be exercised only for the purposes of facilitating the functioning of the Single Window Approval Agency of Tripura and shall not prejudice or override the statutory powers, duties and responsibilities vested in such Departments or authorities under any other law for the time being in force.

Provided further that the Single Window Approval Agency of Tripura may on-board professional consultancy firms to carry out the functions of coordination to ensure that all necessary approvals are provided in a time bound manner.”

(B) For sub-section (2) of section 14, the following sub-section shall be substituted, namely: —

“(2) The State Government may, by notification, designate a District Level Nodal Agency for the purposes of implementation and facilitation under this framework, which shall be headed by such officer as may be specified in the notification.”

(C) For sub-section (ix) of section 16, the following sub-section shall be substituted, namely: —

“(ix). It shall also act as exclusive nodal agency for granting approvals on the basis of self-certification in regard to establishment and commencement of operations of micro, small and medium enterprises as classified under the provisions of section 7 of the Micro, Small and Medium Enterprises Development (MSMED) Act, 2006, subject to payment of applicable fees within a maximum period of ten working days in the prescribed manner.

Provided that the said micro, small and medium enterprises shall be liable to obtain all necessary approvals with effect from the commencement of the fourth year of its operation.

Provided further that the said micro, small and medium enterprises shall be excluded from the purview of all inspections in relation to those permissions during the first three years of operation.”

(C) After sub-section (ix) of section 16, the following sub-section shall be inserted, namely: —

“(x) The District Level Nodal Agency shall perform such other functions as may be specified by making rules”

6 2022 7 The Tripura Fire and
Emergency Services Act,
2022

(A) For sub-section (4) of section 2, the following sub-section shall be substituted, namely: —

““bye law” means fire safety regulations, norms or guidelines made under any law for the time being in force and also includes any relevant guidelines notified by the State Government;”

(B) For sub-section (15) of section 2, the following sub-section shall be substituted, namely: —

““fire prevention and life safety measures” means such measures as are necessary for the containment, control and extinguishing of fire and for ensuring the safety of life and property in case of fire and as may be prescribed in the Rules made in this behalf.”

(C) Sub-section (22) of section 2, shall be omitted.

(D) For sub-section (1) of section 25, the following sub-section shall be substituted, namely: —

“Without prejudice to the provisions of any other law for the time being in force, the owner or the occupier of a housing society, who are either individually or jointly responsible for a building, shall provide fire prevention and life safety measures therein:

Provided that the owner or the occupier, as the case may be, shall, -

(a) provide minimum fire-fighting and life safety installations as prescribed by Rules;

(b) maintain the fire prevention and life safety measures in operational condition at all times, in the manner as specifications as prescribed by Rules;

(c) follow the advisory given by authorised fire officer strictly."

(E) For sub-section (3) of section 25, the following sub-section shall be substituted, namely: —

"Without prejudice to the existing building bye-laws, concerned buildings or premises shall obtain Fire Safety Certificate otherwise known as Fire No-Objection Certificate (Fire NOC) from Fire & Emergency Services in such manner as may be notified by the State government from time to time;"

(F) After section 26 (C), the following section shall be inserted, namely: -

"26(D) Powers and functions of empanelled agencies:

The empanelled agencies shall have such powers and functions as may be prescribed by rules."

STATEMENT OF OBJECTS AND REASONS

The Government of Tripura has been undertaking continuous reforms to promote ease of living and ease of doing business in the State through simplification of procedures, reduction of regulatory burden, digitization of services, and adoption of trust-based governance principles.

2. In order to further strengthen the regulatory ecosystem and enhance investor confidence, it has become necessary to amend certain State enactments so as to remove redundant compliances, rationalize approval processes, provide for deemed approvals and time-bound service delivery, facilitate online and single-window mechanisms, enable risk-based inspections and decriminalize minor procedural lapses wherever appropriate.

3. The proposed reforms are intended to align the State's legal framework with contemporary governance standards, the Compliance Reduction and Deregulation-Phase-II initiatives, and the Ease of Doing Business reform agenda being pursued at the national and state levels. The objective is to establish a transparent, predictable, technology-driven, and trust-based regulatory regime that balances facilitation with accountability.

4. Since the amendments span across multiple enactments administered by different Departments, it has been considered expedient to consolidate such amendments through an omnibus Bill titled the Tripura Ease of Doing Business Bill, 2026, so as to ensure uniformity, coherence, and expeditious implementation of the reform measures.

5. The list of the Acts proposed to be amended by the Bill are as follows:

- a. The Tripura Land Revenue and Land Reforms Act, 1960
- b. The Tripura Shops and Establishment Act 1970
- c. The Tripura Municipal Act, 1994
- d. The Tripura Clinical Establishment (Registration and Regulation) Act, 2018
- e. The Tripura Industries (Facilitation) Act, 2018
- f. The Tripura Fire and Emergency Service Act, 2022

6. As the House of the Tripura Legislative Assembly was not in session and immediate action was required to be taken in this regard, the Governor promulgated the Tripura Ease of Doing Business Ordinance, 2026 (Tripura Ordinance No.1 of 2026) on 13th of February, 2026.

7. The Bill now seeks to replace the said Ordinance.

Santana Chakma
Minister
Industries & Commerce

TECHNICAL MEMORANDUM

The subject matter of the legislations included in The Tripura Ease of Doing Business Bill, 2026 (Tripura Bill No. 10 of 2026) are relatable to Entries 1, 5, 6, 18, 24, 26, 41, of the State List (List II) and entry 32 of the Concurrent List (List III) of the Seventh Schedule to the Constitution of India and therefore the State Legislature is competent to legislate in this regard.

2. The provisions of the Bill are not repugnant to the Constitution of India and therefore assent of the President of India, according to Article 254(2) of the Constitution of India will not be required to make it operable, if it is passed by the State Legislature.

3. The Bill does not attract the proviso to clause (b) of Article 304 of the Constitution of India and therefore previous sanction of the President of India is not required for introducing or moving the Bill in the State Legislature.

4. This is not a Financial Bill, as it will not involve expenditure from the Consolidated Fund of the State. As such, it will not require recommendation of the Governor for consideration of the Bill under clause (3) of Article 207 of the Constitution of India.

**Smt. Sankari Das
L.R. & Secretary, Law
Government of Tripura**

FINANCIAL MEMORANDUM

The Tripura Ease of Doing Business Bill, 2026 (Tripura Bill No. 10 of 2026) if promulgated and brought into operation, shall not involve any expenditure from the consolidated fund of the State.

Kiran Gitte, IAS
Secretary
Industries & Commerce